

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 326**

IA-5453/2023

**In**

**IB-719(ND)/2022**

**IN THE MATTER OF:**

M/s. Montage Enterprises Pvt Ltd.

.... Petitioner/Applicant

Vs.

Ramgarh Tradelinks Pvt. Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Anurag Ojha SSC, Mr. Vipul Kumar Adv.

For Liquidator : Ms. Prachi Darji Adv.

**ORDER**

**IA-5453/2023**

Ld. Counsel appearing for Respondent has submitted that the reply has been filed on 12.03.2024.

The Respondent shall take steps to bring the reply on record within one week and also serve a copy to the Ld. Counsel appearing for the Applicant.

List the matter **on 29.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**